

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 28 of 2020 in C.P.(I.B) No.127/NCLT/AHM/2017

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.07.2020**

Name of the Company: Neesa Leisure Ltd
V/s
Jaipur Development Authority

Section : Section 60(5) of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.


**ORDER
(through video conferencing)**

Learned Lawyer, Mr. Nandish Chudgar appeared on behalf of the Applicant.

Learned Lawyer for the Applicant submitted that several opportunities have been granted to the Respondent to file reply, but till date reply has not been filed.

Petitioner as well Registry is directed to issue fresh notice along with copy of this order to the Respondent to file reply, if any, on or before 30.07.2020, as the matters are being regularly been taken up through video conferencing.

List the matter on 30.07.2020.


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 16th day of July, 2020